

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6747

ANSWERED ON:08.05.2013

IMPLEMENTATION OF THE 74TH CONSTITUTION AMENDMENT ACT

Lagadapati Shri Rajagopal

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether his Ministry has ever made any evaluation study of the implementation of 74th Constitution Amendment Act in the State of Andhra Pradesh;
- (b) if so, the details of such evaluation so made;
- (c) the action taken on the outcome of evaluation reports;
- (d) whether it is true that evaluation has started only from 2006-07; and
- (e) if so, the reasons for taking this year as cut-off year and leaving the previous years?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

(a) to (e) Yes, Madam. The Ministry of Urban Development has undertaken a study on "Impact of the Constitution (74th Amendment) Act on the Working of Urban Local Bodies", in 27 States including Andhra Pradesh in 2005. It was found in the study that Andhra Pradesh complied with constitutional provisions of constitution of Urban Local Bodies (ULB), reservation of Seats, regular conduct of ULB elections, constitution of ward committees, and constitution of State Finance Commission. It was also found in the Study that Andhra Pradesh did not comply with provisions of constituting District Planning Committees and Metropolitan Planning Committees.

The study helped in understanding the status of implementation of various mandatory and discretionary provisions of the Constitution (74th Amendment) Act, the level of devolution of functional and financial powers to ULBs etc. Subsequently, the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) was launched in 2005-06 with the aim to encourage various reforms and fast track planned development of identified cities. Therefore, the annual review of the progress of reforms were undertaken from 2006-07 onwards.